

**Item No. 1**

**CBI Case No. 207/2019**

**CBI Vs. Ravinder Pal Raghav Etc. (Shiv Jyoti CGHS Ltd)**

**21.09.2020.**

**Present:- Sh. Neetu Singh, Ld. PP for CBI.**  
**Proceedings qua A1 & A2 have already been abated due to their death.**  
**Accused No. 8 has already been discharged.**  
**Ms. Anuj R. Yadav, Ld. Counsel for accused M.M. Sharma & Jyoti.**  
**Dr. Sushil Kumar Gupta & Sh. R.S. Ahuja, Ld. Counsels for accused R.K. Srivastava.**  
**Sh. S.K. Bhatnagar, Ld. Counsel for accused P.D. Sharma & S.S. Negi.**  
**Sh. Tanveer Ahmed, Ld. Counsel for accused Rajiv Gupta alongwith said accused in person through VC.**

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by the Ahlmad of the Court.

Final arguments have been heard today for about one hour.

Ms. Anuj R. Yadav, Advocate who has appeared on behalf of Mr. Nahata, has submitted that Mr. Nahata could not prepare the written submissions as he is under quarantine due to a Covid-19 Positive Patient in his family. She seeks time for filing written submissions and also for making oral submissions.

List for further arguments on 24.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.

  
(VIRENDER BHAT)

**SPL. JUDGE (PC ACT): CBI-15  
ROUSE AVENUE DISTRICT COURT  
NEW DELHI/21.09.2020**